FORM B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF AKSHATA MERCANTILE PRIVATE LIMITED

Sr. No	PARTICULARS	DETAILS
1	Name of corporate debtor	AKSHATA MERCANTILE PRIVATE LIMITED
2	Date of incorporation of corporate debtor	13th August 2001
3	Authority under which corporate debtor is incorporated / registered	ROC- Mumbai
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51909MH2001PTC133035
5	Address of the registered office and principal office (if any) of corporate debtor	308, 3rd floor Ceejay House Dr. A. B. Road, Worli Mumbai – 400018.
6	Date of closure of Insolvency Resolution Process	14th November, 2019
7	Liquidation commencement date of corporate debtor	10th January, 2024
8	Name and registration number of the insolvency professional acting as liquidator	Dilipkumar Natvarlal Jagad IBBI/IPA-001/IP-P00233/2017-2018/10462
9	Address and e-mail of the liquidator, as registered with the Board	803/804 Ashok Heights, Opp Saraswati Apartment, Nikalas Wadi Road, Near Bhuta School, Old Nagar X Road, Gundavali, Andheri East, Mumbai - 400069. Email: - dilipjagad@hotmail.com
10	Address and e-mail to be used for correspondence with the liquidator	803/804 Ashok Heights, Opp Saraswati Apartment, Nikalas Wadi Road, Near Bhuta School, Old Nagar X Road, Gundavali, Andheri East, Mumbai - 400069. Emai: - akshatamercantile.rp@gmail.com
11	Last date for submission of claims	9th February, 2024

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench, has ordered the commencement of liquidation of the AKSHATA MERCANTILE PRIVATE LIMITED on 10th January 2024.

The stakeholders of AKSHATA MERCANTILE PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 9th February 2024 to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claim during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

CA. DILIPKUMAR NATVARLAL JAGAD NO.IBBI/IPA-001/ IP-P00233 2017-18/10462 INSOLVENCY PROFESSIONAL

Date: 10th January 2024
Place: Mumbai

Dilipkumar Natvarlal Jagad
Liquidator